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The 24th December 1956

No.LJL.73/56/8.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 24th December 1956)

ASSAM ACT XXV OF 1956

**THE ASSAM APPROPRIATION (No.VI) (VOTE ON ACCOUNT)
ACT, 1956**

(Passed by the Assembly)

[Published in the *Assam Gazette*, Extraordinary, dated the 26th December 1956]

An
Act

to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Assam to the service of a part of the financial year ending on the thirty-first day of March, 1958.

BE it hereby enacted in the Seventh Year of the Republic of India as follows:—

1. **Short title and commencement.**—This Act may be called the Assam Appropriation (No.VI) (Vote on Account) Act, 1956. The Act shall come into force with effect from 1st April 1957.

2. **Withdrawal of Rs.11,02,08,000 out of the Consolidated Fund of the State of Assam for the year 1957-58.**—From and out of the Consolidated Fund of the State of Assam there may be withdrawn sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of eleven crores, two lakhs and eight thousand rupees towards defraying the several charges which will come in course of payment during the period of three months beginning on the first day of April 1957 in respect of the services specified in column (2) of the Schedule.

3. **Appropriation.**—The sums authorised to be withdrawn from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March 1958.

SCHEDULE

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
1	Charges on account of Taxes on income other than Corporation Tax.	29,000	...	29,000
2	Charges on account of Land Revenue.	19,41,000	2,05,000	21,46,000
3	Charges on account of Excise.	4,50,000	..	4,50,000
4	Charges on account of Stamps.	33,000	...	33,000
5	Charges on account of Forests.	20,49,000	...	20,49,000
6	Charges on account of Registration.	58,000	...	58,000
7	Charges on account of Motor Vehicle Taxation Act.	2,75,000	...	2,75,000
8	Charges on account of other Taxes and Duties.	1,91,000	...	1,91,000
9	Charges on account of Navigation, Embankment and Drainage Works.	74,02,000	...	74,02,000
10	Charges on account of construction of Irrigation, Navigation and Embankment.
	Charges on account of Interest on Debt and other obligation.	...	18,75,000	18,75,000

SCHEDULE—*contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
	Charges on account of Appropriation for Reduction or Avoidance of Debt.
11	Charges on account of General Administration.	28,13,000	1,21,000	29,34,000
12	Charges on account of Administration of Justice.	4,34,000	1,25,000	5,59,000
13	Charges on account of Jails	4,15,000	...	4,15,000
14	Charges on account of Police	77,50,000	...	77,50,000
15	Charges on account of Ports and Pilotage.
16	Charges on account of Scientific Departments.	7,000	...	7,000
17	Charges on account of Education.	1,07,81,000	...	1,07,81,000
18	Charges on account of Medical.	33,99,000	...	33,99,000
19	Charges on account of Public Health.	23,30,000	..	23,30,000
20	Charges on account of Agriculture.	37,50,000	...	37,50,000
21	Charges on account of Fisheries.	1,18,000	...	1,18,000
22	Charges on account of Veterinary.	11,83,000	...	11,83,000
23	Charges on account of Co-operation—I.—Co-operative Societies.	5,74,000	...	5,74,000
24	Charges on account of Co-operation—II.—Rural Development.	14,25,000	...	14,25,000
25	Charges on account of Industries—I.—Sericulture and Weaving.	13,96,000	...	13,96,000
26	Charges on account of Industries—II.—Cottage Industries.	17,28,000	...	17,28,000
27	Charges on account of Miscellaneous Departments.	3,21,000	...	3,21,000
28	Charges on account of Civil Works (excluding Tools and Plant and Establishment Charges).	1,12,68,000	14,000	1,12,82,000

SCHEDULE—*contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
29	Charges on account of Public Works Tools and Plants and Establishment.	18,14,000	...	18,14,000
30	Charges on account of Electricity Schemes.	90,000	...	90,000
31	Charges on account of Famine Relief.	4,00,000	...	4,00,000
32	Charges on account of Superannuation Allowances and Pensions.	10,90,000	...	10,90,000
33	Charges on account of Stationery and Printing.	5,76,000	...	5,76,000
34	Charges on account of State Prisoners and Detenus, etc.	77,000	...	77,000
35	Charges on account of Donation for charitable purposes, etc.	5,41,000	5,44,000	10,85,000
36	Charges on account of Contributions.	4,02,000	...	4,02,000
37	Charges on account of expenditure on issue of Free Ration, etc.	1,53,000	...	1,53,000
38	Charges on account of Pooled Transport, etc.	28,000	...	28,000
39	Charges on account of expenditure on displaced persons.	8,24,000	...	8,24,000
40	Charges on account of Advanced Technical Training and Scholarships, etc.	2,000	...	2,000
41	Charges on account of Cloth and Yarn.	31,000	...	31,000
42	Charges on account of Capital Outlay on Road Transport Scheme financed from Ordinary Revenue.
43	Charges on account of Extraordinary Charges.
44	Charges on account of Community Development Project.	25,60,000	...	25,60,000

SCHEDULE—concl'd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
45	Charges on account of Community Development Projects: National Extension Service and Local Development Works.
46	Charges on account of Pre-partition Payments.	5,000	...	5,000
47	Charges on account of Road Transport Schemes —Working expenses.	23,69,000	...	23,69,000
47A	Charges on account of Electricity Schemes— Working expenses.	3,25,000	...	3,25,000
48	Charges on account of Capital Outlay on Forests.	1,91,000	...	1,91,000
49	Charges on account of Capital Outlay on Schemes of Agricultural Improvement and Research.	2,24,000	...	2,24,000
50	Charges on account of Capital Outlay on Industrial Development.
50A	Charges on account of Capital Outlay on Industrial Development—(I.— Investment in other Commercial Concern).	15,00,000	...	15,00,000
50B	Charges on account of Capital Outlay on Industrial Development— (II.—Development of Co- operative).	2,50,000	...	2,50,000
50C	Charges on account of Capital Outlay on Industrial Development—(III.— Development of Cottage Industries, Sericulture and Weaving).	10,75,000	...	10,75,000
51	Charges on account of Capital Account of Civil Works outside the Revenue Account.	36,70,000	...	36,70,000
52	Charges on account of Capital Outlay on Electricity Schemes.	21,09,000	...	21,09,000

SCHEDULE—contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		Total Rs.
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	
53	Charges on account of Capital Account of Other State Work outside the Revenue Account.	3,09,000	...	3,09,000
54	Charges on account of Capital Outlay on Road and Water Transport Schemes outside the Revenue Account.	13,27,000	...	13,27,000
55	Charges on account of Capital Outlay on State Schemes of Government Trading.	17,85,000	...	17,85,000
	Charges on account of Re-payment of Debt.	...	80,00,000	80,00,000
56	Charges on account of Loans and Advances.	1,34,34,000	43,000	1,34,77,000
	Grand Total	9,92,81,000	1,09,27,000	11,02,08,000

P. C. DAS,

for Secy. to the Govt. of Assam, Leg. & Judl. Deptt.